

(To be published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 98 (RE – 2013)/2009-2014
New Delhi, Dated: 19 November, 2014

Subject:- Import Policy of Scheduled Chemicals.

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.3 of the Foreign Trade Policy, 2009-2014, the Central Government hereby stipulates the following condition for import of scheduled chemicals:

“Import of chemicals listed at Category 1A, 1B & 1C of Appendix 3 (SCOMET list) to Schedule 2 of ITC (HS) Classification of Export and Import Items is subject to the condition that for each import consignment, the importer shall, within 30 days of imports, notify the details of import to Directorate General of Foreign Trade (DGFT), National Authority, Chemical Weapons Convention (NACWC) and Department of Chemicals and Petrochemicals”.

2. Effect of this notification:

The notification makes it mandatory for the importers of chemicals listed at Category 1A, 1B & 1C of Appendix 3 (SCOMET list) to Schedule 2 of ITC (HS) Classification of Export and Import Items to notify the details of such imports to DGFT, NACWC and Department of Chemicals and Petrochemicals within 30 days from the date of their importation.

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[Issued from File No. 01/89/180/13/AM15/PC-II(A)]